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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/2432 /2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kokrajhar

Dated Guwahati, the 14th March, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Memo No. DJK/2023-24/469, dated 04.03.2024

Madam,

With reference to the subject cited above, I am directed to inform you that **Shri Anup Khanal**, Civil Judge (Sr. Div.) & Asstt. Sessions Judge, Kokrajhar has been allowed to avail LTC for the block period of 2022-2025, to travel to Chandigarh, Delhi etc and return (from Kokrajhar to Guwahati by car, then Guwahati to Delhi by flight and Delhi to Chandigarh by flight and return back from Chandigarh to Delhi by car, Delhi to Guwahati by flight and then from Guwahati to Kokrajhar by car), along with his wife Smti. Gitimoni Puri, his mother Smti. Mandira Khanal and his daughter Smti. Anusha Khanal (who all are dependent upon him), w.e.f. 23.03.2024 to 31.03.2024, by the shortest possible route, as per existing Rules.

Further, **Shri Khanal** is also allowed to draw Rs. 1,16,000/- (i.e. 80% of entire cost travel) as advance payment towards his proposed LTC for the block period 2022-2025.

Shri Khanal may be informed accordingly.

Thanking you,

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/2433-2436 /2024/A. Dated 14th March, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. **Shri Anup Khanal**, Civil Judge (Sr. Div.) & Asstt. Sessions Judge, Kokrajhar for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

sd/-
14/03/24